

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 20th February, 2016 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 4 of 2016

A Bill further to amend the laws relating to the Municipal Corporations and the Municipalities in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-seventh Year of the Republic of India as follows :—

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Amendment) Act, 2016. Short title

PART-II.

AMENDMENT TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu
Act IV of
1919.

2. In section 5 of the Chennai City Municipal Corporation Act, 1919,— Amendment of
section 5.

(1) in sub-section (4), for the expression “one-third”, the expression “fifty per cent” shall be substituted;

(2) in sub-section (5), for the expression “one-third”, the expression “fifty per cent” shall be substituted.

PART-III.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Amendment of
section 5.

3. In section 5 of the Madurai City Municipal Corporation Act, 1971,— Tamil Nadu
Act 15 of
1971.

(1) in sub-section (4), for the expression “one-third”, the expression “fifty per cent” shall be substituted;

(2) in sub-section (5), for the expression “one-third”, the expression “fifty per cent” shall be substituted.

PART-IV.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Amendment of
section 5.

4. In section 5 of the Coimbatore City Municipal Corporation Act, 1981,— Tamil Nadu
Act 25 of
1981.

(1) in sub-section (4), for the expression “one-third”, the expression “fifty per cent” shall be substituted;

(2) in sub-section (5), for the expression “one-third”, the expression “fifty per cent” shall be substituted.

PART-V.

AMENDMENTS TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Amendment of
section 3-W.

5. In section 3-W of the Tamil Nadu District Municipalities Act, 1920 (hereinafter in this Part referred to as the 1920 Act),— Tamil Nadu
Act V of
1920.

(1) in sub-section (2), for the expression “one-third”, the expression “fifty per cent” shall be substituted;

(2) in sub-section (3), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(3) in sub-section (4), in clause (b), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(4) in sub-section (5), for the expression "one-third", the expression "fifty per cent" shall be substituted.

6. In section 7 of the 1920 Act,—

Amendment of section 7.

(1) in sub-section (6), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (7), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(3) in sub-section (8), in clause (b), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(4) in sub-section (9), for the expression "one-third", the expression "fifty per cent" shall be substituted.

PART-VI.

AMENDMENT TO THE TAMIL NADU MUNICIPAL CORPORATION LAWS (AMENDMENT AND SPECIAL PROVISION) ACT, 1994.

Tamil Nadu
Act 26 of
1994.

7. In section 121 of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994, in clause (b), for the expression "one-third", the expression "fifty per cent" shall be substituted.

Amendment of section 121.

PART-VII.

AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Tamil Nadu
Act 27 of
1994.

8. In section 5 of the Tiruchirappalli City Municipal Corporation Act, 1994,—

Amendment of section 5.

(1) in sub-section (4), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (5), for the expression "one-third", the expression "fifty per cent" shall be substituted.

PART-VIII.

AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Tamil Nadu
Act 28 of
1994.

9. In section 5 of the Tirunelveli City Municipal Corporation Act, 1994,—

Amendment of section 5.

(1) in sub-section (4), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (5), for the expression "one-third", the expression "fifty per cent" shall be substituted.

PART-IX.

AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

Tamil Nadu
Act 29 of
1994.

10. In section 5 of the Salem City Municipal Corporation Act, 1994,—

Amendment of section 5.

(1) in sub-section (4), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (5), for the expression "one-third", the expression "fifty per cent" shall be substituted.

PART-X.

AMENDMENT TO THE TIRUPPUR CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 5.

11. In section 5 of the Tiruppur City Municipal Corporation Act, 2008,—

Tamil Nadu Act 7 of 2008.

(1) in sub-section (5), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (6), for the expression "one-third", the expression "fifty per cent" shall be substituted.

PART-XI.

AMENDMENT TO THE ERODE CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 5.

12. In section 5 of the Erode City Municipal Corporation Act, 2008,—

Tamil Nadu Act 8 of 2008.

(1) in sub-section (5), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (6), for the expression "one-third", the expression "fifty per cent" shall be substituted.

PART-XII.

AMENDMENT TO THE VELLORE CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 5.

13. In section 5 of the Vellore City Municipal Corporation Act, 2008,—

Tamil Nadu Act 26 of 2008.

(1) in sub-section (5), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (6), for the expression "one-third", the expression "fifty per cent" shall be substituted.

PART-XIII.

AMENDMENT TO THE THOOTHUKUDI CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 5.

14. In section 5 of the Thoothukudi City Municipal Corporation Act, 2008,—

Tamil Nadu Act 27 of 2008.

(1) in sub-section (5), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (6), for the expression "one-third", the expression "fifty per cent" shall be substituted.

PART-XIV.

AMENDMENT TO THE THANJAVUR CITY MUNICIPAL CORPORATION ACT, 2013.

Amendment of section 5.

15. In section 5 of the Thanjavur City Municipal Corporation Act, 2013,—

Tamil Nadu Act 24 of 2013.

(1) in sub-section (5), for the expression "one-third", the expression "fifty per cent" shall be substituted;

(2) in sub-section (6), for the expression "one-third", the expression "fifty per cent" shall be substituted.

PART-XV.**AMENDMENT TO THE DINDIGUL CITY MUNICIPAL CORPORATION ACT, 2013.**

Amendment of
section 5.

16. In section 5 of the Dindigul City Municipal Corporation Act, 2013,—

Tamil Nadu
Act 25 of
2013.

(1) in sub-section (5), for the expression “one-third”, the expression “fifty per cent” shall be substituted;

(2) in sub-section (6), for the expression “one-third”, the expression “fifty per cent” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

At present, the Laws relating to the Urban Local Bodies provide for reservation of one-third of the total number of seats and offices for women in Municipal Corporations, Municipalities and Town Panchayats. The Government have considered it necessary to increase the percentage of reservation for women from one-third of the total number of seats and offices to one-half, so as to promote women empowerment and to facilitate the participation of women in urban development. Accordingly, the Government have decided to amend the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919), the Madurai City Municipal Corporation Act, 1971 (Tamil Nadu Act 15 of 1971), the Coimbatore City Municipal Corporation Act, 1981 (Tamil Nadu Act 25 of 1981), the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994 (Tamil Nadu Act 26 of 1994), the Tiruchirappalli City Municipal Corporation Act, 1994 (Tamil Nadu Act 27 of 1994), the Tirunelveli City Municipal Corporation Act, 1994 (Tamil Nadu Act 28 of 1994), the Salem City Municipal Corporation Act, 1994 (Tamil Nadu Act 29 of 1994), the Tiruppur City Municipal Corporation Act, 2008 (Tamil Nadu Act 7 of 2008), the Erode City Municipal Corporation Act, 2008 (Tamil Nadu Act 8 of 2008), Vellore City Municipal Corporation Act, 2008 (Tamil Nadu Act 26 of 2008), the Thoothukudi City Municipal Corporation Act, 2008 (Tamil Nadu Act 27 of 2008), the Thanjavur City Municipal Corporation Act, 2013 (Tamil Nadu Act 24 of 2013) and the Dindigul City Municipal Corporation Act, 2013 (Tamil Nadu Act 25 of 2013) suitably.

2. The Bill seeks to give effect to the above decision.

S.P. VELUMANI

*Minister for Municipal Administration,
Rural Development, Law, Courts and Prisons.*

A.M.P. JAMALUDEEN,
Secretary.